NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

IA 39/2017 with TP No. 132/397-398/NCLT/AHM/2016 (New) C.P. No. 61/397-398/CLB/MB/2016 (Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017

Name of the Company:

Dr. Markand Parikh

Vadodara Stock Exchange Ltd.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

Resp. - 6

2 Dhonnesh C. Shall

3. PAVANS. GODIAWALA ADVOCATE APPLICANT phieleminale FOR SATYEN IS RANI

ORIGINAL PETITIONER

ORDER

Learned PCS Mr. Kiran Shah present for Applicant. Learned Advocate Mr. Pavan Godiawala i/b SD Israni Law Chambers present for Original Petitioner. Mr. Dhrumesh Shah present for Respondent No. 6.

In view of pendency of Intervening Petition and other IAs.

List the matter on 06.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 23rd day of November, 2017.